

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/3748/2004

Date 19/06/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S A.B.C. PAPERS (DIVISION OF AMRIT
BANASPATI CO.
M/S A.B.C. PAPERS (DIVISION OF AMRIT
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C.C.E. LUDHIANA

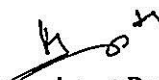
Appellant

Vs
Respondent

Excise dated 12-6-08

I am directed to transmit herewith a certified copy of Final order No.347/08

passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar

(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. LUDHIANA

THE COMMISSIONER OF CENTRAL EXCISE, LUDHIANA, F BLOCK, RISHI NAGAR, LUDHIANA

2. Adv. / Consult

NONE

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Excise Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO.II

E/Appeal No.3748/04 -(BR)

(Arising out of order in appeal No.289/CE/Appl/Ldh/04 dated 31.3.04
passed by the Commissioner of Central Excise (Appeals), Ludhiana)

For approval and signature:

Hon'ble Mr. M. Veeraiyan, Member(Technical)
Hon'ble Mr.P.K. Das, Member(Judicial))

1. Whether Press reporters may be allowed to see the order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? NO
 2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not ? NO
 3. Whether Their Lordships wish to see the fair copy of the Order ? NO
 4. Whether Order is to be circulated to the Departmental authorities? Yes
-

M/s A.B.C. Papers

Appellant
(Rep. by none)

Vs

CCE, Ludhiana

Respondent
(Rep. by Shri S. Kumar, DR)

Coram: Hon'ble Mr. M. Veeraiyan, Member(Technical)
Hon'ble Mr P.K. Das, Member(Judicial)

Date of Hearing: 12.6.08

Final Order No. 347/08 - 2008-SM(BR) Ex

Per M. Veeraiyan:

There is a written request for granting permission to withdraw the
Appeal on the ground that the relief sought for in the appeal, has since been

granted by the Excise authorities based on an order of the Hon'ble Supreme Court in their own case reported in 2006 (194) ELT 10 (SC).

2. In view of the above, the Appeal is dismissed as withdrawn.

(Order dictated and pronounced in the open Court).

(M. Veeraiyan)
Member(Tech)

(P.K. Dās)
Member(Judl)

MPS*